

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.213- Appeal/57(AHM) 2023
With
ITEM No. 214- IA(Co. Act)/44(AHM) 2023

Proceedings under Section 57, 58 r.w 59 Co. Act, 2016 r.w Rule 11 & 70 of NCLT Rules, 2016

IN THE MATTER OF:

Anoopama Shah

.....Applicant

V/s

Jonson Control-Hitachi Air Condition India Ltd & Ors

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Alay Sheth, Advocate for

: Mr. Dipesh Soni, Advocate

For the Respondent

: Dr. Kamlesh Vaidankar, Advocate for R-1& 2

ORDER

Appeal/57(AHM) 2023 & IA (Co. Act)/44(AHM) 2023

Today, Learned Counsel for the respondent Nos. 1 & 2 has filed a reply across the bar to the IA (Co. Act)/44(AHM) 2023 being condonation of delay application.

Learned Proxy Counsel for the applicant seeks and is granted two weeks' time to file a rejoinder.

At the requested of the Counsels, both the matters are for 20.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)